GOVERNMENT OF INDIA RURAL DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:1695 ANSWERED ON:01.12.2011 VILLAGES CONNECTED BY ROADS UNDER PMGSY Dhurve Jyoti;Kashyap Shri Baliram;Rawat Shri Ashok Kumar;Sachan Shri Rakesh;Shekhawat Shri Gopal Singh;Verma Shri Sajjan Singh

Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) the details of villages in Madhya Pradesh, Uttar Pradesh and Rajasthan connected by roads under Pradhan Mantri Gram Sadak Yojana (PMGSY) till date and the number of villages that are yet to be connected, district-wise;

(b) the amount of funds sanctioned, released and expenditure incurred under PMGSY in respect of aforesaid States during the last three years and the current year;

(c) whether construction works have not been started in certain sanctioned projects;

(d) if so, the reasons therefor; and

(e) the steps taken by the Government to implement the schemes in these States effectively?

Answer

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI PRADEEP JAIN `ADITYA`)

(a): State is taken as a unit for implementation of projects under Pradhan Mantri Gram Sadak Yojana (PMGSY). Habitations are cleared out of the eligible unconnected habitations on the basis of proposals sent by the States. The number of habitations cleared, connected and balance in Madhya Pradesh, Uttar Pradesh and Rajasthan upto September, 2011 are as under:-

Name of State Cleared Connected Balance

Madhya Pradesh 11,817 10,523 1,294 Uttar Pradesh 11,367 11,085 282 Rajasthan 10,850 10,431 419

(b): Value of projects cleared, funds released and expenditure incurred under PMGSY in respect of aforesaid States during the last three years and the current year is given as Annexure.

(c) & (d): PMGSY is an ongoing scheme till all the eligible unconnected habitations under programme are connected through allweather roads, as per programme guidelines. Futher, Rural Road is a State subject and PMGSY is a one time special intervention of Central Government to improve the Rural Infrastructure through construction of roads. The rural roads under PMGSY are constructed, maintained and owned by the respective State Governments. As such, the responsibility of timely completion of these roads and action for delay in completion of these lies with the State Governments. The executing agencies of the State Governments are expected to complete the road projects within time period stipulated in the programme guidelines. In case of the delay, the relevant provisions of the Standard Bidding Document call for levying of liquidated damages and in case of persistent delay, the termination of contract is attracted. Any escalation in cost due to time overrun is to be borne by the State Government.

(e): The Implementation of PMGSY is being reviewed at regular intervals. This review is undertaken through Performance Review Committee meetings, Regional Review Meetings (with a group of States) and during the meetings of the Empowered Committee held for one or more States. The scheme is being monitored by obtaining monthly, quarterly, half yearly and yearly progress reports from the States.